UNI, Online, 1.3.2021
Page No. 0, Size:(0)cms X (0)cms.

NHRC directs Odisha,Chhatsgarh to submit ATR on resettlement of Hirakud dam oustees

http://www.uniindia.com/nhrc-directs-odisha-chhatsgarh-to-submit-atr-on--resettlement-of-hirakud-dam-oustees/east/news/2331318.html

The National Human Rights Commission (NHRC) has directed the Odisha and Chhattisgarh Chief secretaries to submit an Action Taken Reports (ATR) on the rehabilitation, resettlement of people displaced due to the construction of the Hirakud Dam within four weeks. The rights body also asked Special rapporteur B B Mishra to conduct an inquiry and submit a final report on the present condition and human rights violation of Hirakud Dam oustees. The NHRC issued the direction after human rights activist R K Tripathy alleged that even after a lapse of six decades the dam oustees have not got any compensation due to the failure, negligence and inaction of thr Odisha government. Mr Tripathy alleged his initial complaint, rejoinder and the Interim-report of the Special rapporteur have been sent to the State Authorities for compliance, but despite lapse of substantial period of time no Compliance report has been sent to the Commission till date. The State Authorities have been playing dirty tricks of consuming time and delaying the process for ensuring basic human rights of the victims most of whom are third generation. Seeking permanent solution of the issue of human rights of the victims, Mr Tripathy urged the NHRC to monitor the case on a monthly basis and solve the problems faced by the victims for generations in Sambalpur, Jharsuguda, Bargarh, Sundargarh and Subarnapur districts of Odisha and Raigarh, Sarguja districts of Chhattisgarh. Mr Tripathy stated the problems of people residing thirty four villages around the Dam could not be sorted out within a year. Several applications submitted by the victims in Tehsils in the concerned districts are missing due to laxity and negligent record keeping and favouritism. Irregularities in Land Allotment again added salt to the wounds of the villagers. There is no livelihood support for the SC and ST as mandated under the Forest Rights Act, He further said while in Sardar Sarovar Dam Project of Gujarat or in case of Narmada Bachao Movement many of the land oustees and displaced people have been ensured better life than they were leading earlier, in case of Hirakud Dam, the displaced people and their descendants remained a non-entity, nameless for the State. The State so far has been sending in-complete reports on the issue. The NHRC sought a report on the Status of payment of ex-gratia and pending claims and regularization of D.C. Patta in favour of the land oustees of Hirakud Dam Project, in each affected District. Mr Tripathy requested the NHRC to direct the State to identify the victims and to take steps to deal with the issue of rehabilitation, resettlement and compensation and other related problems, to ensure the benefits of the Social Welfare Schemes of both the Central and State government reaches all these victims. He also sought direction from the NHRC for appropriate legal action against the irresponsible officials for inordinate delay in the rehabilitation process Considering the gravity of the issue, the NHRC asked its Special Rapporteur, to visit the affected areas, assess the situation by associating the villagers and the administration highlighting the measures to be taken for ensuring basic human rights of the affected people and submit a report.

Exam burden issue reaches NHRC, Child panel
https://www.tribuneindia.com/news/schools/exam-burden-issue-reaches-nhrc-child-panel-218620

https://english.lokmat.com/national/exam-burden-issue-reaches-nhrc-child-panel/

After the Delhi government's decision not to hold an examination for the students from classes III to VIII studying in its schools, parents of the children studying in the private schools are feeling discriminated as the rule does not apply for the private schools.

Parents are calling it discriminatory and Online exams are also being sought for classes IX and XI. The controversy related to the examination has now reached to institutions like the National Human Rights Commission and the National Commission for Protection of Child Rights.

According to the Directorate of Education, Government of Delhi, students studying in classes III to VIII will not have to take the annual examinations. The directorate said that this decision will be applicable to government and government-aided schools. This decision of the Delhi government is not acceptable to the millions of parents whose children study in private schools.

Parents have alleged discrimination, saying that whether government or private, all schools are closed for children studying in small classes for almost a year.

President of Delhi Parents Association Aparajita Gautam said, "We have written a letter to the Governor and the Chief Minister. We have raised the issue that the education department has addressed the concern of student studying in government school while children of private schools have been ignored." Gautam said, "Till now we were appealing for online exams of 9th and 11th class. The Education Department did not respond to our appeal. From above, the department issued orders only for the children of 8th class in the government schools.

"Now, by writing a letter to the Governor, Chief Minister, NHRC and National Commission for Protection of Child Rights, an appeal has been made to conduct online exams of classes IX and XI in private schools of Delhi." At the same time, President of All India Parents Association, Ashok Aggarwal said, "We welcome the decision of the Delhi government but it needs further improvement. In addition to the students up to the eighth standard, the government should adopt the same policy for the students of class 9th and 11th. Due to Corona, all the students of Delhi who are studying in small classes are not able to go to school. In this case, this rule should be applied to private school students also."

In favour of the decision taken by the Delhi government, educationist K.C. Kandpal said, "Due to the lockdown, many government school students have also been deprived of online education due to lack of resources. However, students studying in private

schools have also been affected. In such a situation, if the government wants, students studying in private schools can also be given relief.

According to Vaibhavi, a student of Class 11, studying in a private school in Delhi, said, "There is no regular education in schools. We have studied online for the whole year. In such a situation, examinations could also be conducted online, but this decision has not been implemented. Now the offline examination has also been announced from next week." IANS

West Bengal: एनएचआरसी ने सुंदरवन में मानवाधिकार से जुड़े मामलों पर बंगाल के मुख्य सचिव से मांगी रिपोर्ट

https://www.jagran.com/news/state-nhrc-seeks-report-from-chief-secretary-of-bengal-on-human-rights-related-matters-in-sundarbans-in-west-bengal-21413798.html

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सुंदरवन में मानवाधिकार से जुड़े दो मामलों पर बंगाल के मुख्य सचिव अलापन बंद्योपाध्याय से रिपोर्ट मांगी है। सुप्रीम कोर्ट के अधिवक्ता व मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी द्वारा दायर की गई याचिका पर एनएचआरसी ने राज्य प्रशासन से एक्शन टेकन रिपोर्ट (एटीआर) मांगी है। त्रिपाठी ने कहा कि सुंदरवन के निवासियों को मानव-पशु संघर्ष, कुपोषण, आजीविका की कमी, स्वास्थ्य देखभाल, प्राथमिक शिक्षा, बिजली व पेयजल की कमी समेत कई समस्याओं से जूझना पड़ रहा है। मानवाधिकार रक्षकों पर हमला किया जा रहा है और उन्हें धमकियां दी जा रही हैं।

सुंदरवन क्षेत्र के निवासियों को लंबे समय तक उनके मूल मानवाधिकारों से वंचित किया गया है। विश्व धरोहर स्थल सुंदरवन में मानवाधिकारों के मुद्दे के स्थायी समाधान की मांग करते हुए त्रिपाठी ने एनएचआरसी से अनुरोध किया कि वह इस क्षेत्र का दौरा करने, पीड़ितों के साथ बातचीत करने, स्थिति का आकलन करने और उसपर रिपोर्ट तैयार करने के लिए एक टीम भेजे।

Exam burden issue reaches NHRC, child panel in Delhi

https://www.thehansindia.com/news/national/exam-burden-issue-reaches-nhrc-child-panel-in-delhi-674550

After the Delhi government's decision not to hold an examination for the students from classes III to VIII studying in its schools, parents of the children studying in the private schools are feeling discriminated as the rule does not apply for the private schools.

Parents are calling it discriminatory and Online exams are also being sought for classes IX and XI. The controversy related to the examination has now reached to institutions like the National Human Rights Commission and the National Commission for Protection of Child Rights.

According to the Directorate of Education, Government of Delhi, students studying in classes III to VIII will not have to take the annual examinations. The directorate said that this decision will be applicable to government and government-aided schools. This decision of the Delhi government is not acceptable to the millions of parents whose children study in private schools.

Parents have alleged discrimination, saying that whether government or private, all schools are closed for children studying in small classes for almost a year.

President of Delhi Parents Association Aparajita Gautam said, "We have written a letter to the Governor and the Chief Minister. We have raised the issue that the education department has addressed the concern of student studying in government school while children of private schools have been ignored." Gautam said, "Till now we were appealing for online exams of 9th and 11th class. The Education Department did not respond to our appeal. From above, the department issued orders only for the children of 8th class in the government schools.

"Now, by writing a letter to the Governor, Chief Minister, NHRC and National Commission for Protection of Child Rights, an appeal has been made to conduct online exams of classes IX and XI in private schools of Delhi." At the same time, President of All India Parents Association, Ashok Aggarwal said, "We welcome the decision of the Delhi government but it needs further improvement. In addition to the students up to the eighth standard, the government should adopt the same policy for the students of class 9th and 11th. Due to Corona, all the students of Delhi who are studying in small classes are not able to go to school. In this case, this rule should be applied to private school students also."

In favour of the decision taken by the Delhi government, educationist K.C. Kandpal said, "Due to the lockdown, many government school students have also been deprived of online education due to lack of resources. However, students studying in private schools have also been affected. In such a situation, if the government wants, students studying in private schools can also be given relief.

HANS INDIA, Online, 1.3.2021
Page No. 0, Size:(0)cms X (0)cms.

According to Vaibhavi, a student of Class 11, studying in a private school in Delhi, said, "There is no regular education in schools. We have studied online for the whole year. In such a situation, examinations could also be conducted online, but this decision has not been implemented. Now the offline examination has also been announced from next week."

The cops who became 'angel investors' and started a library movement
https://timesofindia.indiatimes.com/city/ghaziabad/the-cops-who-became-angel-investors-and-started-a-library-movement/articleshow/81255031.cms
Philanthropy that can make a difference does not always need a grand scale and a tycoon with a fortune to spend. During last year's lockdown, around 130 police constables living in and around a Ghaziabad village called Ganauli contributed Rs 5,000 each to set up a 'gram pathshala' — essentially a free-of-cost public library with textbooks and study material — to help local students access study material for higher education and competitive exams. Today, these 'gram pathshala' have become a movement – they have spread to eight districts, including Kudi Khera in Noida. The driving force was Lal Bahar, a former Delhi Police sub-inspector who works with the National Human Rights Commission. Bahar, now in his late 40s, sees a satisfying career ahead of him but the path wasn't easy, he said, adding all he wanted to do was make life a little easier for kids in Ganauli. Once the Ganauli pathshala was set up, Bahar and some others reached out to people they knew in other parts of UP. Bahar said the idea to start the pathshala came from the struggles he faced during his student days while preparing for the police entrance exams. "There are no such study centres in villages. There is no bandwidth for high-speed internet, not everyone has smartphones, and there are hardly any coaching centres. Families have grown and the space is limited — where would children get the opportunity to focus, study and prepare for competitive examinations? These thoughts were the basis for the idea of a gram pathshala. It has grown out of Ganauli to become a mission for us," Bahar told TOI. Sonu Baisla (34), a Delhi police sub-inspector who joined hands with Bahar to launch the initiative, said he tested positive while on Covid-19 duty and returned home to Ganauli after treatment in June last year, where he saw children struggling to continue their studies during the lockdown. "I got in touch with Bahar. Our ideas matched and we united for this academic mission in our village. We have started this initiative so that our children can go several notches above us in the civil services and our village gets a few IAS officers in future," Baisla said. Bahar added, "We convinced everyone in the village about the need for a library such as this, and everyone came on board. We collected money from those who were employed and soon built a corpus of around Rs 5 lakh." Soon enough, a derelict room in the village that was being used by locals to play cards or socialise was torn down and transformed. The pathshala was inaugurated on August 20. It has 65 cubicles, racks full of study material and bottled water to drink. Contests are held frequently to nurture a spirit of competition. "The facility is free, runs round the clock and is absolutely safe. Students spend hours here. Now, they have also formed a community and senior students are helping their juniors. It is a heartwarming experience to see the zeal among students," said Ravinder Singh (32), a Delhi Police constable. Monu (24), a graduate, is among aspirants preparing for the upcoming UPSC exams at the pathshala. After completing a stint in the Army, he now works at a brick kiln during the day. "At night, I study till late in the gram pathshala and catch a few hours of sleep before getting back to the kiln," he said. Kuldeep Bainsla (28), a sub-inspector with UP Police, is also preparing for the civil exams. He studies for 14 hours every day at the centre. "In our village, if a boy grows to the height of 5ft 7inches and completes Class XII, he is expected to crack the police entrance test," he said. Despite the scale of their mission, the only contribution the gram pathshala members are seeking is dedication

and time. “Since it is a service to uplift our village, we have refused any kind of contribution, be it funds or even books. No donation is welcome because we want to keep the sanctity of the place intact,” Devender Singh (45) a Delhi Police head constable, said. Kudi Khera, a small village in Bisrakh around an hour away from Noida, got its first gram pathshala last Sunday in the corner of a local primary school. “We had a room to spare and converted it. There is enthusiasm among village children to study, as they often don’t get the right books, study material or ambience to focus,” Ajay Pal Nagar, an assistant teacher at the school, said. “After the success of Ganauli, the message spread through word of mouth. In just six months, we are now present in 50 villages in Ghaziabad, Hapur, Baghpat, Bulandshahr, Gautam Budh Nagar, Muzaffarnagar, Meerut and Saharanpur. Our motto is that every Indian village should have one library, which would make it around 6,64,369 libraries pan-India,” Bahar said. On how they are spreading the word, he said: “We are conducting cycle yatras in villages and meeting gram panchayats. We hold one meeting in the village to spread awareness, and then counsel the villagers on how to build the library and then let them do it for themselves.” The gram pathshala is filling a big gap in educational infrastructure in rural areas, feel sociologists. “There is a huge gap in educational infrastructure in villages and this library movement seems to be trying to fill some of that,” Prakash Chandra Dilare, professor in the department of social sciences of Gautam Budh University and a rural development expert, told TOI

छोटी कक्षाओं पर परीक्षा का बोझ, मुद्दा पहुंचा एनएचआरसी और बाल आयोग

https://www.khaskhabar.com/local/delhi-ncr/delhi-news/news-examination-burden-on-small-classes-issue-reached-nhrc-and-children-commission-news-hindi-1-470174-KKN.html

दिल्ली के सरकारी स्कूलों में पढ़ने वाले तीसरी से आठवीं कक्षा के छात्रों को परीक्षाएं नहीं देनी होंगी। प्राइवेट स्कूलों के छात्रों के लिए यह नियम नहीं है। अभिभावक इसे भेदभावपूर्ण बता रहे हैं। 9वीं और 11वीं कक्षा के लिए ऑनलाइन परीक्षा की मांग भी की जा रही है। परीक्षा से जुड़ा यह विवाद अब राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय बाल अधिकार संरक्षण आयोग जैसी संस्थाओं तक जा पहुंचा है।

दिल्ली सरकार के शिक्षा निदेशालय के मुताबिक दिल्ली में कक्षा 3 से 8 तक में पढ़ने वाले छात्रों को वार्षिक परीक्षाएं नहीं देनी होगी। निदेशालय ने कहा कि यह फैसला सरकारी व सरकारी सहायता प्राप्त स्कूलों पर लागू होगा। दिल्ली सरकार का यह निर्णय उन लाखों अभिभावकों को रास नहीं आ रहा है जिनके बच्चे प्राइवेट स्कूलों में पढ़ते हैं।

अभिभावकों ने भेदभाव का आरोप लगाते हुए कहा है कि चाहे सरकारी हो या प्राइवेट, पिछले लगभग एक साल से छोटी कक्षाओं में पढ़ने वाले सभी बच्चों के स्कूल बंद हैं।

दिल्ली पेरेंट्स एसोसिएशन की अध्यक्ष अपराजिता गौतम ने कहा कि हमने राज्यपाल व मुख्यमंत्री को पत्र लिखा है। इस पत्र में दिल्ली के शिक्षा विभाग द्वारा 24 तारीख को केवल सरकारी स्कूलों में 8वीं तक पढ़ने वाले बच्चों के लिए जारी किये गए पत्र व प्राइवेट स्कूलों में पढ़ने वाले बच्चों की अनदेखी का आरोप लगाया है।

अपराजिता गौतम ने कहा अभी तक हम 9वीं व 11वीं क्लास के ऑनलाइन एग्जाम करवाने की अपील कर रहे थे। हमारी उस अपील पर कोई प्रतिक्रिया शिक्षा विभाग ने नहीं दी। ऊपर से विभाग का केवल सरकारी स्कूलों के 8वीं क्लास के बच्चों के लिए आर्डर जारी कर दिया। अब राज्यपाल, मुख्यमंत्री, एनएचआरसी और राष्ट्रीय बाल अधिकार संरक्षण आयोग को पत्र लिखकर दिल्ली के प्राइवेट स्कूलों में पढ़ने वाले 9वीं व 11वीं क्लास के ऑनलाइन एग्जाम करवाने की अपील की गई है।

वहीं अखिल भारतीय अभिभावक संघ के अध्यक्ष अशोक अग्रवाल ने कहा, हम दिल्ली सरकार के फैसले का स्वागत करते हैं लेकिन इसमें और सुधार की जरूरत है। आठवीं तक के छात्रों के अलावा 9वीं एवं 11वीं कक्षा के छात्रों के लिए भी सरकार को यही पॉलिसी अपनानी चाहिए।

कोरोना के कारण छोटी कक्षाओं में पढ़ने वाले दिल्ली के सभी छात्र स्कूल नहीं जा पा रहे हैं। ऐसे में यह नियम प्राइवेट स्कूल के छात्रों पर भी लागू किया जाए।

दिल्ली सरकार द्वारा लिए गए फैसले के पक्ष में शिक्षाविद केसी कांडपाल ने कहा, लॉकडाउन के कारण सरकारी स्कूल के अनेक छात्रों को संसाधनों के अभाव में ऑनलाइन शिक्षा से भी वंचित रहना पड़ा है। हालांकि प्राइवेट स्कूलों में पढ़ने वाले छात्रों की पढ़ाई भी स्कूल बंद होने के कारण प्रभावित हुई है। ऐसे में सरकार चाहे तो प्राइवेट स्कूलों में पढ़ने वाले छात्रों को भी राहत दी जा सकती है।

दिल्ली के एक प्राइवेट स्कूल में पढ़ने वाली 11वीं कक्षा की छात्रा वैभवी के मुताबिक स्कूल खुलने के बावजूद अभी तक स्कूलों में सामान्य रूप से नियमित पढ़ाई नहीं शुरू हुई है। पूरा साल हमने ऑनलाइन पढ़ाई की है। ऐसे में परीक्षाएं भी ऑनलाइन करवाई जा सकती थी, लेकिन यह फैसला लागू नहीं किया गया। अब अगले सप्ताह से ऑफलाइन परीक्षा का ऐलान भी कर दिया गया है।

दिल्ली में तीसरी से आठवीं कक्षा के बच्चों को नहीं देनी होंगी परीक्षाएं, अभिवावकों ने जताई नाराजगी

http://zeenews.india.com/hindi/zee-hindustan/utility-news/delhi-government-annnounced-no-exam-for-third-to-eight-class-student/856998

दिल्ली सरकार ने प्रदेश के बच्चों को बड़ी राहत दी है. दिल्ली सरकार के शिक्षा निदेशालय ने ऐलान किया है कि प्रदेश के तीसरी से आठवीं बच्चों को वार्षिक परीक्षाएं देनी होंगी.

हालांकि यह नियम सिर्फ सरकारी स्कूलों और सरकारी सहायता प्राप्त स्कूलों पर ही लागू होता है. प्रदेश के प्राइवेट स्कूल इस नियम के दायरे में नहीं आते हैं.

अभिवावकों ने जताई नाराजगी

दिल्ली सरकार के आदेश के दायरे से प्राइवेट स्कूलों को बाहर रखा गया है. इसे लेकर दिल्ली के अभिवावकों ने सरकार पर भेदभावपूर्ण रवैया अपनाने का आरोप लगाया है.

दिल्ली पेरेंट्स एसोसिएशन की अध्यक्ष अपराजिता गौतम ने इस मुद्दे को लेकर दिल्ली के राज्यपाल अनिल बैजल व मुख्यमंत्री अरविंद केजरीवाल को भी इसे लेकर ज्ञापन सौंपा है.

इसके साथ ही अभिवावकों ने 9वीं और 11वीं कक्षा के बच्चों की परीक्षाएं ऑनलाइन लेने का अनुरोध किया है.

बच्चों की समस्या से जुड़ा हुआ यह मुद्दा राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय बाल अधिकार संरक्षण आयोग तक जा पहुंचा है.

यह भी पढ़िए: एक मार्च से इन बैंकों में बदल रहे नियम, ग्राहकों की बढ़ सकती हैं मुश्किलें

प्राइवेट स्कूलों पर नियम लागू करने की अपील

दिल्ली पेरेंट्स एसोसिएशन ने दिल्ली सरकार से अनुरोध किया है कि प्राइवेट स्कूलों के तीसरी से आठवीं कक्षा के बच्चों की भी इस वर्ष वार्षिक परीक्षाएं न ली जाएं.

इसके साथ ही एसोसिएशन ने एनएचआरसी और राष्ट्रीय बाल अधिकार संरक्षण से प्राइवेट स्कूलों में पढ़ने वाले 9वीं व 11वीं क्लास के बच्चों की वार्षिक परीक्षाएं ऑनलाइन कराने का अनुरोध किया है.

वहीं अखिल भारतीय अभिभावक संघ के अध्यक्ष अशोक अग्रवाल ने दिल्ली सरकार के फैसले का स्वागत किया है, हालांकि उन्होंने यह भी कहा है कि इस फैसले में सुधार की आवश्यकता है.

संघ का कहना है कि सरकार को तीसरी से आठवीं कक्षा के बच्चों के साथ-साथ 9वीं और 11वीं कक्षा के बच्चों की परीक्षाएं भी स्थगित कर देनी चाहिए.

कोरोना काल में मिले राहत

दिल्ली के अभिवावकों ने सरकार से यह अपील की है कि कोरोना काल में सरकारी स्कूलों के बच्चों की तरह प्राइवेट स्कूल के बच्चे भी स्कूल नहीं जा सके हैं.

इस लिहाज से प्राइवेट स्कूल के बच्चों को भी वार्षिक परीक्षाएं न देने की राहत दी जानी चाहिए.

शिक्षाविद केसी कांडपाल ने इस मुद्दे पर प्रतिक्रिया देते हुए कहा है कि अधिकतर सरकारी स्कूलों के बच्चों को संसाधनों के अभाव के कारण कोरोना काल में ऑनलाइन शिक्षा से वंचित रहना पड़ा है.

हालांकि अगर दिल्ली सरकार चाहे तो प्रदेश के प्राइवेट स्कूलों को भी इस नियम के दायरे में ला सकती है.

छोटी कक्षाओं पर परीक्षा का बोझ, मुद्दा पहुंचा एनएचआरसी और बाल आयोग

https://navbharattimes.indiatimes.com/metro/delhi/delhi-government-school-exam-and-private-student-exams-date-rule-nhrc/articleshow/81256531.cms

दिल्ली के सरकारी स्कूलों में पढ़ने वाले तीसरी से आठवीं कक्षा के छात्रों को परीक्षाएं नहीं देनी होंगी। प्राइवेट स्कूलों के छात्रों के लिए यह नियम नहीं है। अभिभावक इसे भेदभावपूर्ण बता रहे हैं। 9वीं और 11वीं कक्षा के लिए ऑनलाइन परीक्षा की मांग भी की जा रही है। परीक्षा से जुड़ा यह विवाद अब राष्ट्रीय

मानवाधिकार आयोग और राष्ट्रीय बाल अधिकार संरक्षण आयोग जैसी संस्थाओं तक जा पहुंचा है।

भेदभाव पूर्ण लगा ये नियम

दिल्ली सरकार के शिक्षा निदेशालय के मुताबिक दिल्ली में कक्षा 3 से 8 तक में पढ़ने वाले छात्रों को वार्षिक परीक्षाएं नहीं देनी होंगी। निदेशालय ने कहा कि यह फैसला सरकारी व सरकारी सहायता प्राप्त स्कूलों पर लागू होगा। दिल्ली सरकार का यह निर्णय उन लाखों अभिभावकों को रास नहीं आ रहा है जिनके बच्चे प्राइवेट स्कूलों में पढ़ते हैं। अभिभावकों ने भेदभाव का आरोप लगाते हुए कहा है कि चाहे सरकारी हो या प्राइवेट, पिछले लगभग एक साल से छोटी कक्षाओं में पढ़ने वाले सभी बच्चों के स्कूल बंद हैं।

सीएम और एलजी को लिखा पत्र

दिल्ली पेरेंट्स एसोसिएशन की अध्यक्ष अपराजिता गौतम ने कहा कि हमने राज्यपाल व मुख्यमंत्री को पत्र लिखा है। इस पत्र में दिल्ली के शिक्षा विभाग द्वारा 24 तारीख को केवल सरकारी स्कूलों में 8वीं तक पढ़ने वाले बच्चों के लिए जारी किये गए पत्र व प्राइवेट स्कूलों में पढ़ने वाले बच्चों की अनदेखी का आरोप लगाया है। अपराजिता गौतम ने कहा अभी तक हम 9वीं व 11वीं क्लास के ऑनलाइन एग्जाम करवाने की अपील कर रहे थे। हमारी उस अपील पर कोई प्रतिक्रिया शिक्षा विभाग ने नहीं दी। ऊपर से विभाग का केवल सरकारी स्कूलों के 8वीं क्लास के बच्चों के लिए आर्डर जारी कर दिया।

दिल्ली सरकार के फैसले का स्वागत

अब राज्यपाल, मुख्यमंत्री, एनएचआरसी और राष्ट्रीय बाल अधिकार संरक्षण आयोग को पत्र लिखकर दिल्ली के प्राइवेट स्कूलों में पढ़ने वाले 9वीं व 11वीं क्लास के ऑनलाइन एग्जाम करवाने की अपील की गई है। वहीं अखिल भारतीय अभिभावक संघ के अध्यक्ष अशोक अग्रवाल ने कहा, "हम दिल्ली सरकार के फैसले का स्वागत करते हैं लेकिन इसमें और सुधार की जरूरत

है। आठवीं तक के छात्रों के अलावा 9वीं एवं 11वीं कक्षा के छात्रों के लिए भी सरकार को यही पॉलिसी अपनानी चाहिए। कोरोना के कारण छोटी कक्षाओं में पढ़ने वाले दिल्ली के सभी छात्र स्कूल नहीं जा पा रहे हैं। ऐसे में यह नियम प्राइवेट स्कूल के छात्रों पर भी लागू किया जाए।"

सरकारी और प्राइवेट दोनों को मिले राहत

दिल्ली सरकार द्वारा लिए गए फैसले के पक्ष में शिक्षाविद केसी कांडपाल ने कहा, लॉकडाउन के कारण सरकारी स्कूल के अनेक छात्रों को संसाधनों के अभाव में ऑनलाइन शिक्षा से भी वंचित रहना पड़ा है। हालांकि प्राइवेट स्कूलों में पढ़ने वाले छात्रों की पढ़ाई भी स्कूल बंद होने के कारण प्रभावित हुई है। ऐसे में सरकार चाहे तो प्राइवेट स्कूलों में पढ़ने वाले छात्रों को भी राहत दी जा सकती है।

नियमित पढ़ाई नहीं हो पाई शुरू

दिल्ली के एक प्राइवेट स्कूल में पढ़ने वाली 11वीं कक्षा की छात्रा वैभवी के मुताबिक स्कूल खुलने के बावजूद अभी तक स्कूलों में सामान्य रूप से नियमित पढ़ाई नहीं शुरू हुई है। पूरा साल हमने ऑनलाइन पढ़ाई की है। ऐसे में परीक्षाएं भी ऑनलाइन करवाई जा सकती थी, लेकिन यह फैसला लागू नहीं किया गया। अब अगले सप्ताह से ऑफलाइन परीक्षा का ऐलान भी कर दिया गया है।

Bihar News: हाजत में युवक की मौत के बाद भारी बवाल, अस्पताल में तोड़फोड़, DSP सहित कई पुलिसकर्मी चोटिल

https://www.prabhatkhabar.com/state/bihar/araria/bihar-news-clash-broken-in-araria-after-custodial-suicide-choas-and-outrage-in-hospital-dsp-and-several-policemen-injured-upl

अररिया जिले (Araria) के बौंसी थाना की हाजत में हिरासत में लिये गये एक युवक की मौत हो गयी. मौत की सूचना मिलते ही परिजन व अन्य लोग आक्रोशित हो गये. सदर अस्पताल में घंटों उपद्रव होता रहा. पुलिस युवक को चिलरी देवी हत्याकांड का आरोपित बता उसके द्वारा हाजत में ही आत्महत्या करने की बात कह रही थी. वहीं परिजन निर्दोष बता पुलिस पर हत्या को आत्महत्या में बदलने का आरोप लगा हंगामा कर रहे थे.

हंगामा का दौर पूरे दिन चलता रहा. उपद्रव को रोकने गये टाउन डीएसपी श्रीकांत सिंह व पुलिस बल गौतम कुमार को आक्रोशितों का कोपभाजन बनना पड़ा. लोगों ने सदर अस्पताल के मुख्य सड़क पर आगजनी कर रोड जाम कर दिया. डीएम प्रशांत कुमार सीएच, एसपी हृदयकांत, एसडीओ शैलेश चंद्र दिवाकर व अन्य सैकड़ों पुलिस बल मौके पर पहुंचे व आक्रोशित लोगों को समझाने में लग गये.

सदर अस्पताल छावनी में तब्दील हो गया. डीएम व एसपी को आक्रोशितों को शांत कराने के लिए कैंप करना पड़ा. हालांकि देर शाम प्रशासनिक पदाधिकारियों व बुद्धिजीवियों की पहल के बाद मामले को शांत करा पुलिस अभिरक्षा में शव का मेडिकल बोर्ड का गठन कर पोस्टमार्टम करने के बाद परिजनों के साथ बौंसी के लिए रवाना कर दिया गया.

चिलरी देवी हत्याकांड में किया गया था गिरफ्तार

बौंसी थाना क्षेत्र के मसेली गांव निवासी मो लइक के पुत्र मो इमरान(35) को बौंसी थानाध्यक्ष परितोष दास ने शनिवार की रात हिरासत में लेकर हाजत में रखा था. उसे हाल ही में हुए चिलरी देवी हत्या मामले में गिरफ्तार किया गया था. हाजत में उसकी मौत हो गयी. पुलिस मो इमरान की मौत को आत्महत्या बता रही है. थानाध्यक्ष ने शव को पोस्टमार्टम के लिए सदर अस्पताल लाया. मृतक के परिजन भी सदर अस्पताल पहुंचे. कुछ देर के बाद पुलिस पर हत्या का आरोप लगाकर हंगामा शुरू हो गया.

गुस्से में आकर लोगों ने सदर अस्पताल में तोड़फोड़ की. इस दौरान मामले को शांत करने डीएसपी पहुंचे. उनको भी लोगों का कोपभाजन बनना पड़ा. सूचना पर सैकड़ों पुलिस सदर अस्पताल पहुंची. डीएम, एसपी व अन्य पुलिस पदाधिकारी के द्वारा आक्रोशितों को न्याय देने

की बात कहने के बाद मामला शांत हुआ. मेडिकल बोर्ड गठित कर शव का पोस्टमार्टम कराने के बाद परिजनों को सौंप दिया गया. इस दौरान देर शाम तक सदर अस्पताल में मृतक के सैकड़ों परिजन व पुलिस बल मौजूद रहे.

डीएम और एसपी का बयान
अररिया एसपी हृदयकांत ने बताया कि महिला की हत्या मामले को लेकर केस दर्ज किया गया था. संदेह के आधार पर युवक को हिरासत में लिया गया था. उसके पास से महिला का मोबाइल व अन्य सामग्री बरामद हुआ था. सुबह में हाजत में युवक का शव लटका हुआ पाया गया. हाजत में मौत के बाद राष्ट्रीय मानवाधिकार आयोग का जो भी गाइडलाइन है उसका पालन किया जा रहा है.

मौत के कारणों की जांच थाना हाजत में लगे सीसीटीवी कैमरे को देखने के बाद किया जायेगा.अररिया डीएम प्रशांत कुमार ने कहा कि हाजत में आखिर किस परिस्थिति में युवक की मौत हुई है, इस मामले की जांच की जायेगी. मृतक के परिजनों को सरकारी लाभ उपलब्ध कराया जायेगा.

DAINIK JAGRAN, Online, 1.3.2021
Page No. 0, Size:(0)cms X (0)cms.

पेंशन की राह देख रहे 24 हजार बुजुर्ग

https://www.jagran.com/uttar-pradesh/maharajganj-24-thousand-elderly-looking-for-pension-21416009.html

जिले में वृद्धा पेंशन वितरण की स्थिति फिलहाल ठीक नहीं है। अभी भी 24 हजार बुजुर्गों को वृद्धावस्था पेंशन का भुगतान नहीं हो सका। बुजुर्ग पेंशन की राह देख रहे हैं। वह पेंशन के इंतजार में आए दिन ब्लाक से लेकर विभागों तक का चक्कर लगा रहे हैं, लेकिन पेंशन की धनराशि कब मिलेगी, इसका सटीक जवाब विभाग के पास भी नहीं है। दरअसल प्रदेश सरकार द्वारा संचालित वृद्धावस्था पेंशन योजना वरिष्ठ नागरिकों के विकास के लिए है। इसमें 60 वर्ष से ऊपर के पात्र गरीबों, निराश्रितों, असहायों को पांच-पांच सौ रुपये प्रतिमाह के हिसाब से तीन-तीन माह पर उनके खाते में भेजा जाता है। ताकि उनकी आर्थिक स्थिति में सुधार हो और उन्हें दूसरों पर निर्भर रहने की आवश्यकता न पड़े। वर्तमान में जिले में कुल 110200 वृद्धावस्था पेंशनर हैं। लेकिन धनराशि सिर्फ 86 हजार लाभार्थियों के खाते में ही पहुंच सकी है। अभी 24 हजार बुजुर्ग स्वीकृति के बाद भी इससे वंचित है।

समाज कल्याण अधिकारी वशिष्ठ नारायण सिंह ने बताया कि 86 हजार लाभार्थियों के खाते में जनवरी तक की धनराशि पहुंच गई है। अन्य लाभार्थियों के पेंशन की धनराशि बजट की उपलब्धता के अनुसार शासन द्वारा सीधे उनके खाते में भेजी जाएगी। मानव तस्करी रोकथाम के लिए करें प्रयास

महराजगंज: स्थानीय कस्बा स्थित एक मैरेज हाल में रविवार को मानव सेवा संस्थान गोरखपुर के निदेशक राजेश मणि की अध्यक्षता में बैठक आयोजित की गई। जिसमें मानव तस्करी रोकथाम के लिए संस्था पदाधिकारियों को आवश्यक दिशा निर्देश दिए गए। निदेशक ने कहा कि कोविड 19 को देखते हुए राष्ट्रीय मानवाधिकार आयोग ने यह संभावना व्यक्त की थी। आने वाले समय में मानव तस्करी के मामले में तेजी हो सकती है। आयोग ने भारत सरकार एवं यूपी सरकार को इस पर गंभीर रूप से कार्य करने की सलाह दी थी। जिसके मद्देनजर मानव सेवा संस्थान गोरखपुर अपने प्रशिक्षित टीम के साथ मानव तस्करी को रोकने के लिए सोनौली, ठूठीबारी समेत अन्य बार्डरों पर पुलिस और एसएसबी के साथ मुस्तैद रही। धर्मेंद्र सिंह, रोहन सेन, चंद्रशेखर सिंह, मकबूल आदि मौजूद रहे।

NHRC seeks ATRs on Hirakud evictees
https://www.dailypioneer.com/2021/state-editions/nhrc-seeks-atrs-on-hirakud-evictees.html
The National Human Rights Commission (NHRC) has directed the Chief Secretaries of Odisha and Chhattisgarh to submit an Action Taken Reports (ATRs) within four weeks on the present condition of the Hirakud Dam evictees,.

The NHRC also sought compliance report on the investigation conducted by NHRC Special Rapportuer BB Mishra. The commission also deputed Mishra for conducting further investigation and submitting a final report on this issue.

The NHRC has been passing a series of directions adjudicating the petition and rejoinder filed by activist and lawyer Radhakanta Tripathy, who alleged failure, negligence and inaction of Odisha to look into the evictees problems.,

Tripathy further alleged that though an interim-report of the Special Rapporteur has been sent to the State authorities for compliance, but despite lapse of substantial period of time, no compliance report has been sent to the commission till date.

The State authorities are playing dirty tricks of consuming time and delaying the process of ensuring basic human rights of lakhs of victims, most of whom are of third generation. The Special Rapporteur has visited a few areas and submitted in his interim report explaining the tragic condition of human life due to failure and inaction of the State.

Seeking permanent solution of the issue of human rights of the victims of a world-class project, Tripathy requested the NHRC to monitor the case on a monthly basis and solve the problems faced by the victims for generations in Sambalpur, Jharsuguda, Bargarh, Sundargarh and Subarnapur districts of Odisha and Raigarh, Sarguja districts of Chhattisgarh.

Tripathy further stated that the problems faced by the people of at least thirty-four villages, who are living around the dam can be sorted out within a year, if monitored properly by the district administration.

Parents resist offline exams for classes IX, XI in private schools in Delhi
https://indianexpress.com/article/education/parents-resist-offline-exams-for-classes-ix-xi-in-private-schools-in-delhi-7208821/
With many private schools in the city set to begin conducting offline final exams for students of classes 9 and 11 from this week, there is apprehension among some parents over the move.

Last week, following queries from parents regarding offline exams at DAV Public School Rohini, which will begin from Monday, school authorities wrote to parents. "… we have successfully conducted class 10 and class 12 pre-board exams in the same offline mode successfully. We are sure parents would understand this point of view that school is taking Covid safety measures within permissible limits… We are sure that you as a parent would also realise that your ward should give the final exams in offline mode, so that they are able to assess their understanding of the subject/stream fairly and should not face any problem with the subjects when they come to class XII… We advise you to stay away from all kinds of rumours…," said the letter.

Like other private schools, DAV Rohini referred to a CBSE circular issued on February 11. The circular stated, "For classes IX and XI also, schools should take steps to identify and remedy learning gaps and, thereafter, conduct examinations by strictly following Covid safety protocol as per examination bye-laws."

When Birla Vidya Niketan had first notified that it would be conducting offline exams for students of these two grades, some parents had raised concerns, leading to the Delhi Commission for Protection of Child Rights (DCPCR) issuing a notice to the school.

Principal Minakshi Kushwaha said the school has now decided to conduct the exams in two phases — one in March and one in April — but promotion to the next grade would be subject to appearing and clearing these exams.

However, some parents are still pushing against offline exams. The Delhi Parents' Association wrote to the L-G, Chief Minister, NHRC and NCPCR last week, stating, "We appeal to you to keep in mind the safety, happiness and bright futures of children and understand their mental state and order online exams for students of classes IX and XI studying in Delhi's private schools, and relieve them from their mental stress."